THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item No. 19
CP (IB) No. 277/Chd/Hry/2021

Under Section 7 of the Insolvency and Bankruptcy Code, 2016

In the matter of:-
Ugro Capital Ltd. …Petitioner-Financial Creditor
Vs.
Pearl Alloys Pvt. Ltd. …Respondent-Corporate Debtor

Present:
Mr. Ashish Chopra, Senior Advocate with Ms. Nitika Sharma, Mr. Sanjeev Sagar and Mr. Rahul Gautam, Advocates for the petitioner-financial creditor.
Mr. Himanshu Bajaj, Advocate for the respondent-corporate debtor.

A date is requested by learned counsel for the respondent for filing Vakalatnama and written submissions during the course of the day. Let the same be filed during the course of the day with copy in advance to the counsel opposite.

At this stage, it is stated by learned Senior Advocate Mr. Ashish Chopra that he may be permitted to amend the petition with respect to date of default and amount claimed. Let the same be done within two weeks. He is also directed to file latest checklist under Section 7 at least one week before the next date of hearing. List on 03.03.2023.

SD/-
(Subrata Kumar Dash)
Member (Technical)

SD/-
(Harnam Singh Thakur)
Member (Judicial)

January 31, 2023
DS